

**CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH AT RANCHI**

OA No./050/00428/2020

**Due to COVID-19 Pandemic, case has been heard & decided through Video
Conferencing**

Date of order 17.11.2020



CORAM
Hon'ble Shri Sunil Kumar Sinha, Member [A]

Nawal Kishore Singh, S/o Late Kumareshwar Singh, Village At & P.O.-Raksha ,
Via- kanti, District- Muzaffarpur.

.....Applicant

By Advocate : Shri Jayant Kumar Karn

Versus

1. The Union of India through the Secretary cum D.G. Department of Posts, Dak Bhaan, New Delhi.
2. The Chief Postmaster General, Bihar Circle, Patna-800001.
3. The Postmaster General, Norther Region, Muzaffarpur-842002.
4. The Director of Postal Services, Norther Region, Muzaffarpur-842002.
5. The Sr. Superintendent of Post Offices, Muzaffarpur Division, Muzaffarpur-842002.

.....Respondents

By Advocate: Shri H.P. Singh Sr.S.C. and Shri Arvind Kumar Montu

O R D E R (ORAL)

S.K. Sinha, M [A]: Instant O.A. has been preferred against the punishment of removal from service imposed by Senior Superintendent of Post Offices, Muzaffarpur on 14.10.2019. The applicant was earlier placed under "Put off Duty" in June 2011 and a Charge Memo for Departmental Inquiry was issued in November 2012. The applicant came to the Tribunal in 2013 by filing O.A. 698/2013 which was disposed of on 20.01.2015 by quashing the "Put off Duty" order. The applicant again approached the Tribunal in 2019 by filing O.A. 186/2019 against the non-conclusion of Disciplinary Proceedings despite lapse of more than six years. The Tribunal disposed of the O.A. on 28.02.2019 with direction to the respondents to conclude the Disciplinary Proceedings within 90 days. After conclusion of the Departmental Proceedings, Disciplinary Authority awarded the punishment of removal from service

vide order dated 14.10.2019. The applicant, thereafter, preferred Appeal on 31st October 2019 before the Appellate Authority against the impugned order.

2. The O.A. is listed for notice stage hearing. Heard.

3. Learned counsel for applicant submits that the appeal filed by the applicant is still pending before the Appellate Authority for more than one year. The applicant being removed from service is not getting salary and is facing financial hardship. The learned counsel further submits that applicant would be satisfied if the respondents are directed to decide the appeal within a stipulated time frame preferably within two months.

4. Learned counsel for respondents has no objection if O.A is disposed of with direction to the respondents to decide the Appeal. He submits that the respondents would require three months time for deciding the Appeal.

6. Having considered the submissions of counsels of rival parties, it seems appropriate to dispose of the O.A. without going into merit, by giving direction to the respondents to decide the appeal within a stipulated time frame. Accordingly, this O.A. is disposed of with direction to the respondents to consider and decide the Appeal of the applicant within ten weeks from the date of receipt of copy of this order.

6. With above direction the O.A is disposed of. No order as to costs.

(Sunil Kumar Sinha) M (A)

//Mks//



